

2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No.745/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd December 2017, 10.30 A.M

Name of the Company	K N Choudhury-Vs-Nuddea Plantations Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. **MADHU SUDAN SARKAR** *Applicant* *Madhu Sudan Sarkar*
Balaram Pandit. Advocate
for the Applicant.

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the petitioner for effective service on the corporate debtor. Petitioner is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 10/01/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)